

आयकर अपीलीय अधिकरण, जयपुर न्यायपीठ, जयपुर
IN THE INCOME TAX APPELLATE TRIBUNAL, JAIPUR BENCHES "A", JAIPUR
श्री संदीप गोसाई, न्यायिक सदस्य एवं श्री विक्रम सिंह यादव, लेखा सदस्य के समक्ष
BEFORE SHRI SANDEEP GOSAIN, JM & SHRI VIKRAM SINGH YADAV, AM

आयकर अपील सं./ITA No. 398/JP/2019
निर्धारण वर्ष / Assessment Year :2014-15

Munni Devi Modi, B-8, Near Shopping Centre, Subhash Nagar, Jaipur-302016 (Present address- 1/43, Vidhyadhar Nagar, Jaipur)	बनाम Vs.	I.T.O. Ward-4(1) Jaipur.
स्थायी लेखा सं./जीआईआर सं./PAN/GIR No.: ACTPM 0643 E		
अपीलार्थी / Appellant		प्रत्यर्थी / Respondent

निर्धारिती की ओर से / Assessee by : Withdrawal Application
राजस्व की ओर से / Revenue by: Smt. Monisha Choudhary(Addl.CIT)

सुनवाई की तारीख / Date of Hearing : 21/01/2021
उदघोषणा की तारीख / Date of Pronouncement : 28/01/2021

आदेश / ORDER

PER: SANDEEP GOSAIN, J.M.

This appeal has been filed by the assessee against the order of the
Id. CIT(A)-2, Jaipur dated 25/01/2019 for the A.Y. 2014-15.

2. The hearing of the appeal was concluded through video conference
in view of the prevailing situation of Covid-19 Pandemic.

3. At the time of hearing, the Id authorized representative of the
assessee furnished an application for withdrawal of this appeal. The
contention made in the said application reads as under:

" With reference to declaration and undertaking filed by the assessee on form No.1 and 2 on 21/03/2020 under acknowledgement No. 327869260210320 and form No.3 issued by the PCIT, Jaipur-2 under acknowledgement/certificate No.670461950231020 dated-23/10/2020 it is submitted on assessee's behalf as under:-

- 1. That the assessee opted for Vivad Se Vishwas Scheme and the PCIT, Jaipur-2 under acknowledgement/certificate No. No.670461950231020 dated 23/10/2020 accepted this application vide form No.3 (copy enclosed) referred above. In view of issuing certificate on form no.3 the appellant assessee is desirous of withdrawing the appeal No. ITA 398/JPR/2019 pending before the Hon'ble Bench and it is accordingly prayed that this permission of withdrawing the appeal may please be granted.*
- 2. It is very humbly prayed that a certificate for withdrawing the appeal by the appellant assessee may please be granted so that the same could be filed under the proceedings of DTVSV promulgated by the Central government in March, 2020.*

Thanking you

*Yours faithfully
FOR SMT. Munni Devi Modi*

*M.L.BORAD
A/R."*

4. The Id DR has raised no objection if the appeal of the assessee is allowed to be withdrawn.

5. Therefore, in view of the fact that the assessee has already approached the department to settle the matter under Vivad Se Vishwas scheme, we permit the assessee to withdraw his appeal. Accordingly, the appeal of the assessee is dismissed as withdrawn.

6. In the result, this appeal of the assessee is dismissed.

Order pronounced in the open court on 28th January, 2021.

Sd/-
(विक्रम सिंह यादव)
(VIKRAM SINGH YADAV)
लेखा सदस्य / Accountant Member

Sd/-
(संदीप गोसाईं)
(SANDEEP GOSAIN)
न्यायिक सदस्य / Judicial Member

जयपुर / Jaipur

दिनांक / Dated:- 28/01/2021

*Ranjan

आदेश की प्रतिलिपि अग्रेषित / Copy of the order forwarded to:

1. अपीलार्थी / The Appellant- Smt. Munni Devi Modi, Jaipur.
2. प्रत्यर्थी / The Respondent- The I.T.O., Ward-4(1), Jaipur.
3. आयकर आयुक्त / CIT
4. आयकर आयुक्त(अपील) / The CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, जयपुर / DR, ITAT, Jaipur
6. गार्ड फाईल / Guard File (ITA No. 398/JP/2019)

आदेशानुसार / By order,

सहायक पंजीकार / Asst. Registrar